

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/85/(IB)/2017  
NAME OF THE PETITIONER(S) : ENTERTAINMENT NETWORK (I) LTD  
NAME OF THE RESPONDENT(S) : CORPORATE MEDIA MEN ADVERTISING P LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) Mr. R. Premkumar and  
Ms. A. Vidya

Counsel for Petitioner

ORDER

For Ms. King & Partners Counsel for the petitioner present. No representation for the respondent. Counsel for the petitioner has submitted that as per the order of Hon'ble High Court, the advertisement of the Petition was made. But, thereafter, the matter was not listed before Hon'ble High Court and is transferred to this Bench. Keeping view of the circumstance, the petitioner is directed to issue notice along with Petition to the respondent informing the next date of hearing. Registry is also directed to issue notice to the respondent. Further, the petitioner is directed to file an affidavit to the effect that no notice has been given by the corporate dispute with regard to the existence of the debt as per section 9 (3) (b) of the IB Code-2016. Put up on **14.06.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)